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CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.583 of 1994

Thursday this the 21st day of April, 1994

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.S.KASIPANDIAN, ADMINISTRATIVE MEMBER

R.Devadasan, Senior Auditor
A/C No.8308335,
Office of the D.P.D.O
Quilon.B.

...Applicant

(By Advocate Mr. B.Raghunathan)

Vs.

1. Union of India, represented by
the Secretary to Government
Ministry of Defence, N.Delhi.
2. Controller General of Defence Accounts
(CGDA), West Block-V, R.K.Puram,
New Delhi.
3. Controller of Defence Accounts,
506, Anna Salai, Tenampet,
Madras-18.
4. Defence Pension Disbursing Officer
(DPDO), Quilon-13.

...Respondents

(By Advocate Mr.V.Ajith Narayanan, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant was transferred from Quilon to Cannenore. Upon that he moved this Tribunal by O.A. 1344/93 and by order dated 7.2.94, this Tribunal directed respondents to consider his request (Annexure.A2) in which he prayed for transfer to Trivandrum, Eynakulam, Kottayam, Cochin or Aluva. His counsel submits that there are eight posts at Trivandrum and that only three are filled-up. The impugned order is a Telegram which runs into about 120 words. It eludes apprehension why a telegram should be sent incurring considerable costs, at a time when economy is professed. Be that as

it may, even the telegram refers to the position only at Kottayam, Ernakulam and Cochin and not Trivandrum. Respondents owe atleast the minimum duty to pass a reasoned order on the representation and communicate the same to applicant. They will do so with specific reference to the vacancy position at Trivandrum. Till such time, Annexure I will be held in abeyance.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 21st April, 1994

S. Kasipandian
S. KASIPANDIAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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